

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-2 (ND)/2017

IN THE MATTER OF:

Rajeev Jatley Applicant/petitioner
Vs.
M/s. D.R. John's Pvt. Ltd. Respondents

Order under Section 241/242 of the Companies Act

Order delivered on 01.08.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Arpita Yadav, Advocate

For the Respondent Nos. 1 & 2: Mr. Rajan Raj, Advocate

ORDER

Learned Counsel for the petitioner states that reply has been filed but the rejoinder could not be filed within the time granted by the order dated 16.05.2017. Therefore, request for extension of time has been made on the ground that the Counsel for the petitioner is suffering from fever. Let rejoinder be now filed within a week with a copy in advance to the Counsel opposite.

List for arguments on 20th September, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

01.08.2017
V. Sethi